

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 07-08-2026

CORAM

THE HON'BLE MR JUSTICE G.K. ILANTHIRAIYAN

WP CrI. No. 1695 of 2026

G.Devarajan
S/o.(Late) J.Gopalakrishnan,
No.25/12, Sathiyamarayanan Street,
Sembuim, Chennai - 600 011.

..Petitioner(s)

Vs

1. The Principal Secretary
Home Department,
Government of Tamil Nadu
Secretariat, Fort St.George, Chennai - 600009.
2. The Additional Director General of Police
(Prohibition Enforcement),
DGP Office Campus,
Dr.Radhakrishnan Salai,
Chennai - 4.
3. The Assistant Director, Directorate of
Enforcement (ED),
Chennai Zonal Office-II, No.2, 5th and 6th
Floor,
BSNL Administrative Building,
Kushkumar Road, Nungambakkam,
Chennai-600 034.
4. The Director,
Directorate of Vigilance and Anti-Corruption
(DVAC),
No.293, MKN Road, Alandur, Chennai - 600
016.
5. The Managing Director
Tamil Nadu State Marketing Corporation
Limited
CMDA Tower-II, IV Floor, Gandhi Irwin
Bridge Road,



Egmore, Chennai - 600 008.

6. The Senior Regional Manager,
TASMAC Limited,
Plot No.B4, Industrial Estate,
Ambattur, Chennai - 600 053.

7. TASMAC Shop No.211
Through Its Salesman,
Paper Mills Road, Perambur, Chennai - 600
011.

8. TASMAC Shop No.294
Through Its Salesman,
29B, Redhills Main Road, Kolathur, Chennai -
600099.

9. TASMAC Shop No.214
Through Its Salesman,
40, Madhavaram High Road, Chennai - 600011.

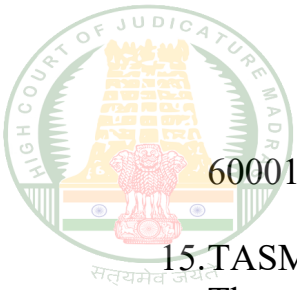
10. TASMAC Shop No.249
Through Its Salesman,
Strahans Road, Chennai - 600011.

11. TASMAC Shop No.285
Through Its Salesman,
No.2 Kumaran Nagar Main Road, Chennai -
600082.

12. TASMAC Shop No.292
Through Its Salesman,
31, Lakshmi Amman Koil Street, Chennai -
600011.

13. TASMAC Shop No.293
Through Its Salesman,
S.R.P. Colony, Peper Mills Road, Chennai -
600082.

14. TASMAC Shop No.378
Through Its Salesman,
52/115, Padavattamman Koil Street, Chennai -



600012.

15.TASMAC Shop No.221

Through Its Salesman,
Meenambal Salai, Chennai - 600118.

16.TASMAC Shop No.216

Through Its Salesman,
317, Melpatti Ponnappan Street, Perambur,
Chennai - 600039.

17.TASMAC Shop No.8701

Through Its Salesman,
No.1282, Grand National Trunk Road,
Jawaharlal Nehru Road, (Ring Road),
Madhavaram, Chennai 6000110.

18.TASMAC Shop No.8924

Through Its Salesman,
Madhavaam Redhills Road, Madhavaram,
Chennai - 600052.

19.TASMAC Shop No.9150

Through Its Salesman,
G.N.T. Road, Service Road,
(Near Ambedkar Nagar / Athur Bridge)
Karanodai, Chozhavaram, Chennai 600067.

20.TASMAC Shop No.8727

Through Its Salesman,
1/56 P.H.Road, (Next Sri Balaji Electricals),
Vanagaram Chennai 95.

21.TASMAC Shop No.8913

Through Its Salesman,
263 Siva Prakasam Nagar,
Redhills Road, Surapet, Chennai - 66.

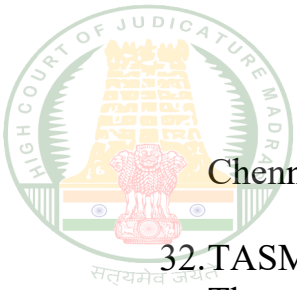
22.TASMAC Shop No.8841

Through Its Salesman,
466 Kamarajar Salai, Manali, Chennai -
600068.



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23. TASMACH Shop No.340
Through Its Salesman,
125, East Seeyalam, Canal Street,
Villivakkam Chennai 600049.
24. TASMACH Shop No.462
Through Its Salesman,
17/3, Jawaharlal Nehru Salai, (100 FT Road),
Koyambedu, Chennai - 600 107.
25. TASMACH Shop No.9174
Through Its Salesman,
105/2, Kamarajar Salai, MMDA Mathur,
Chennai 68.
26. TASMACH Shop No.111
Through Its Salesman,
Door No.15 Sunkuram Chetty Street, Chennai
600001.
27. TASMACH Shop No.169
Through Its Salesman,
Door No.77, Wall Tax Road, Chennai - 600003.
28. TASMACH Shop No.387
Through Its Salesman,
81, Perambur Barracks Road, Choolai Chennai
600012.
29. TASMACH Shop No.8938
Through Its Salesman,
8938, Ward D, Block 1,
Servy No.16/10, Nagappa Estate,
Kathirvedu, Puzhal, Chennai 66.
30. TASMACH Shop No.9159
Through Its Salesman,
MHR Road, (Singam Bar), Vadaparumbakkam,
Chennai 60.
31. TASMACH Shop No.441
Through Its Salesman,
Shop No.6, Alsa Mall, Red Cross Rd, Egmore,



Chennai 600008.

32.TASMAC Shop No.177

Through Its Salesman,

No.7/4, SRP Koil Street, Peravallur, (Agaram),
Chennai - 600082.

33.TASMAC Shop No.8835

Through Its Salesman,

Survey No.31/81, Thandalkalani Kiramam,
Swamiyar Maddam, Redhills, Chennai -52.

34.TASMAC Shop No.8858

Through Its Salesman,

Ponneri High Road, Katapakkam, Chennai -
600103.

35.TASMAC Shop No.8806

Through Its Salesman,

No.3/405, Apollo Armstrong Nagar, Chinna
Mathur, Manali, Chennai 68.

36.TASMAC Shop No.8833

Through Its Salesman,

Madhavaram High Road, (Opp Central Bank of
India)
Moolakadi, Chennai 600060.

37.TASMAC Shop No.8798

Through Its Salesman,

Somji Bai Nagar, Puzhal Service Road,
Kallikuppam Ambattur Chennai - 53.

..Respondent(s)

PRAYER : Writ Petition filed under Article 226 of the Constitution of India praying for issuance of Writ of Mandamus directing the respondents 1 to 6 to consider my representation dtd on 10.05.2025, 17.07.2025, 29.12.2025, 25.02.2026, 11.05.2026, 02.06.2026 in to take TASMAC shops under the Prevention of Corruption Act, 1988 and Prevention of Money Laundering Act,



2002 to recover the entire excess amount collected from the involved employees and remittance to the Government which has been collected for 2022 to 2026 years and to take disciplinary action, including dismissal from service, against the concerned employees/supervisors/managers involve in this malpractice and A thorough enquiry/investigation into the systemic collection of excess amounts across these shops and appropriate action to prevent recurrence to the 7th Respondent to 37th respondent.

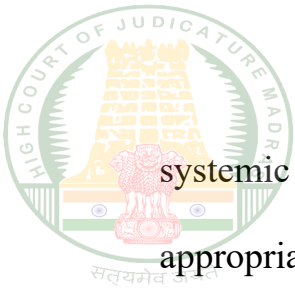
For Petitioner(s): Mr.G.Devarajan (Party-in-Person)

For Respondent(s): Mr.R.Ganesh Kumar
Counsel for Government for R1 to R4

Mr.T.Gowthaman
Additional Advocate General
Assisted by
Mr.K.Sathish Kumar
Senior Counsel for R5 & R6

ORDER

This Writ Petition has been filed seeking direction to the respondents 1 to 6 to consider the petitioner's representation dated on 10.05.2025, 17.07.2025, 29.12.2025, 25.02.2026, 11.05.2026, 02.06.2026 to bring TASMALC shops within the fold of Prevention of Corruption Act, 1988 and Prevention of Money Laundering Act, 2002 to recover the entire excess amount collected from the involved employees and remittance to the Government which has been collected from 2022 to 2026 years and to take disciplinary action, including dismissal from service, against the concerned employees/supervisors/managers involved in this malpractice and a thorough enquiry/investigation into the



systemic collection of excess amounts across these shops and to take appropriate action to prevent recurrence to the 7th Respondent to 37th respondent.

2. The petitioner is a consumer of the Tamil Nadu State Marketing Corporation (TASMAC) Limited, who regularly purchases liquor bottles from the retail outlets arrayed as respondents 7 to 37 (hereinafter referred to as 'the TASMAC shops'). It is the case of the petitioner that for every purchase of liquor, he was compelled to pay an additional sum of Rs. 10/- over and above the Maximum Retail Price (MRP). The petitioner claims to have excessively paid an aggregate sum exceeding Rs. 25,000/- across various transactions at the respondent TASMAC shops. Aggrieved by the same, the petitioner lodged multiple complaints before respondents 1 to 6. While no substantial action was initiated on most of his complaints, one such representation was forwarded to the Superintendent of Police, Chennai City Range, Directorate of Vigilance and Anti-Corruption (DVAC), Chennai. Upon receipt of the same, the Superintendent of Police, DVAC, by communication dated 22.05.2025, informed the petitioner that the complaint had been forwarded to the fifth respondent for taking necessary action. The petitioner, however, contends that no action has been taken against the erring employees of the TASMAC shops so far. This Court, upon finding that no TASMAC retail shop was issuing bills for the purchase of liquor, or maintaining proper stock verification and inward



registers, passed an interim order dated 17.07.2026, thereby directing the respondents 5 and 6 to produce the relevant stock verification registers and bill

books concerning the disputed TASMAL shops (respondents 7 to 37 herein).

Pursuant to the said direction, respondents 5 and 6 produced the 'Stock-cum-Sale Register' and a shop-wise bill summary report dated 29.07.2026 on 31.07.2026. A perusal of the said records reveals that while the TASMAL shops maintain entries for opening balances, inward stock, sold bottles, and the total revenue collected, but they do not maintain any physical or digital bill books, and the consumers are completely denied sale bills for their respective purchases. Consequently, by an order dated 31.07.2026, this Court issued a mandatory direction to all the TASMAL shops across the State of Tamil Nadu to maintain formal bill books and mandatorily issue a computerized/printed bill to consumers for every individual sale transaction. Furthermore, the TASMAL management was directed to strictly enforce queue systems at all retail outlets to maintain public order during sales. In compliance with the comprehensive directions issued by this Court on 31.07.2026, respondents 5 and 6 have issued an official Circular dated 06.08.2026 to all regional managers and shop personnel, which reads as follows:



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அதன் விபரம் பின்வருமாறு:

- a) மதுபான சில்லறை விற்பனைக் கடைகளில் மதுபானங்கள் வாங்கும் அனைத்து வாடிக்கையாளர்களுக்கும் விற்பனை செய்யப்படும் ஒவ்வொரு மதுபான பாட்டிலும் கட்டாயமாக Hand held device கையடக்கக் கருவி மூலம் ஸ்கேன் செய்யப்பட்டு, அதனைத் தொடர்ந்து அக்கடையில் நிறுவப்பட்டுள்ள மின்னணு பிரிண்டர் (Electronic Printer) மூலம் ரசீது வழங்கப்பட வேண்டும்.
- b) இதன் அடிப்படையில், ஒவ்வொரு விற்பனைக்கும் கட்டாயமாக ரசீது (Bill) உருவாக்கப்பட்டு, அதனை வாடிக்கையாளரிடம் வழங்க வேண்டும்.
- c) எந்த சூழ்நிலையிலும் ரசீது வழங்காமல் மதுபானம் விற்பனை செய்யக்கூடாது.
- d) விற்பனை செய்யப்பட்ட உடனே ரசீது வாடிக்கையாளரிடம் வழங்கப்படுவதை கடைமேற்பார்வையாளர் / விற்பனையாளர் உறுதிசெய்யவேண்டும்.
- e) அனைத்து சில்லறை மதுபான விற்பனைக்கடைகளிலும் வாடிக்கையாளர்கள் ஒழுங்கான வரிசை (Queue) முறையில் நின்று மதுபானம் வாங்கும் வகையில் உரிய ஏற்பாடுகள் செய்யப்பட வேண்டும்.

4. இந்நேரத்தில் அனைத்து மாவட்ட மேலாளர்களும் கீழ்க்காணும் அறிவுரைகளை பின்பற்றி நடவடிக்கை மேற்கொள்ள வேண்டுமென அறிவுறுத்தப்படுகிறார்கள்:

- a) அனைத்து சில்லறை மதுபான விற்பனைக் கடைகளிலும் வரிசை முறையினை பின்பற்றி தேவையான தடுப்புக் கம்பிகள் (Queue Barricades), வரிசைக் கோடுகள் (Queue Lines) அல்லது தேவைக்கேற்ப பிறபொருத்தமான ஏற்பாடுகளை உடனடியாக மேற்கொள்ள வேண்டும்.
- b) ஒவ்வொரு விற்பனைக்கும் கட்டாயமாக ரசீது வழங்கப்படுவதை நேரடியாக கண்காணித்து உறுதி செய்ய வேண்டும்.
- c) ரசீது வழங்காமல் எந்தவொரு மதுபான விற்பனையும் நடைபெறாதவாறு உறுதி செய்ய வேண்டும்.



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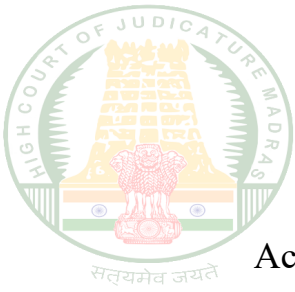
5. மாவட்ட மேலாளர்கள் மற்றும் பிற அலுவலர்கள் மூலம் அவ்வப்போது திடீர் ஆய்வுகள் (Surprise Inspections) மேற்கொண்டு இச்சுற்றறிக்கையின் அறிவுரைகள் முழுமையாக கடைப்பிடிக்கப்படுகின்றனவா என்பதை உறுதி செய்ய வேண்டும்.
6. இச்சுற்றறிக்கையில் வழங்கப்பட்டுள்ள அறிவுரைகளை மீறி ரசீது வழங்காமல் மதுபானம் விற்பனை செய்தாலோ அல்லது வரிசை முறையை பின்பற்றாதவறினாலோ, சம்பந்தப்பட்ட கடை பணியாளர்கள், மேற்பார்வையாளர்கள் மற்றும் பொறுப்புடைய அலுவலர்கள் மீது உரிய ஒழுங்கு நடவடிக்கை மேற்கொள்ளப்படும்.
7. இச்சுற்றறிக்கையின் நகலை அனைத்து மேற்பார்வையாளர்கள் மற்றும் கடைபணியாளர்களுக்கும் வழங்கி, அவர்களிடமிருந்து ஒப்புதல் (Acknowledgement) பெற்றுக்கொண்டு மாவட்ட மேலாளர் அலுவலகத்தில் பராமரிக்கப்பட வேண்டும்.
8. இச்சுற்றறிக்கையில் வழங்கப்பட்டுள்ள அறிவுரைகள் உடனடியாக அமல்படுத்தப்பட வேண்டும்.
9. மாவட்ட மேலாளர்கள் இவ்வறிவுரைகள் முழுமையாக நடைமுறைப்படுத்தப்படுவதை தொடர்ந்து கண்காணித்து, ஏதேனும் விதிமீறல்கள் கண்டறியப்பட்டால் அதற்கு பொறுப்பை நிர்ணயித்து அப்பணியாளர்கள் மீது உரிய நடவடிக்கை எடுக்க வேண்டும்.
10. அனைத்து முதுநிலை மண்டல மேலாளர்கள் மேற்கண்ட அறிவுரைகளை மாவட்ட மேலாளர்கள் கண்காணிக்கிறார்களா என்பதை அவ்வப்போது நடக்கும் ஆய்வுக் கூட்டத்தில் உறுதி செய்திடுமாறு கேட்டுக்கொள்ளப்படுகிறார்கள்.

இச்சுற்றறிக்கையை பெற்றுக் கொண்டதற்கான ஒப்புக்கையை உடனடியாக அனுப்புமாறு கேட்டுக் கொள்ளப்படுகிறது.

(ஓம்/-) க. நந்தகுமார்
மேலாண்மை இயக்குநர்

//உத்தரவுப்படி//

பொது மேலாளர் (சிவி)

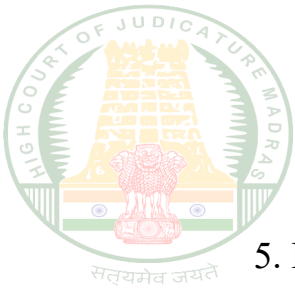


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Accordingly, it is submitted that all TASMAC shops across the State are now mandatorily issuing bills for each individual purchase of liquor, and are strictly maintaining queue lines during sales.

3. Now, the petitioner submits that despite the structural changes, the specific complaints lodged by the petitioner concerning past overcharging have not been considered, and no departmental or legal action has been initiated against the erring personnel of the retail outlets arrayed as respondents 7 to 37 herein.

4. A perusal of the record reveals that one such complaint was forwarded as early as 19.05.2025 by the Deputy Commissioner of Police, Chennai, to the competent authorities of the TASMAC management, with a specific direction to take appropriate disciplinary action and submit a report thereon. That apart, another complaint was forwarded to the Superintendent of Police, Chennai City Range, Directorate of Vigilance and Anti-Corruption (DVAC), Chennai, for necessary action. Despite the lapse of considerable time, it appears that no substantial action has been taken by the respondents on the specific complaint lodged by the petitioner



5. In view of the above, this Court issues the following directions:

(i) All retail outlets of the Tamil Nadu State Marketing Corporation (TASMAC) Limited across the State of Tamil Nadu shall strictly implement and adhere to the guidelines issued by the fifth respondent vide Circular dated 06.08.2026, without any deviation or violation, with immediate effect;

(ii) The sixth respondent is directed to conduct a preliminary enquiry against the erring employees of the retail outlets arrayed as respondents 7 to 37, and submit a comprehensive report to the Superintendent of Police, Chennai City Range, Directorate of Vigilance and Anti-Corruption (DVAC), Chennai, within a period of eight weeks from the date of receipt of a copy of this order;

(iii) Upon receipt of the said enquiry report, the Superintendent of Police, Chennai City Range, DVAC, Chennai, is directed to take appropriate departmental and legal action against the erring officials of respondents 7 to 37 in strict accordance with the findings therein. If the report discloses the commission of any cognizable offence, the authority shall proceed in accordance with law;

(iv) In the event of any future violation or non-compliance with the mandates of the Circular dated 06.08.2026 issued by the fifth respondent, the



consumers purchasing liquors are at liberty to lodge a formal complaint before the respective jurisdictional police station within whose territorial limits the concerned TASMAL shop is situated. Upon receipt of such a complaint, the jurisdictional police shall register a First Information Report (FIR) and proceed in accordance with law;

(v) The first respondent is directed to provide adequate police protection and assistance to all TASMAL outlets across the State of Tamil Nadu, as and when required, to regulate consumer crowds, enforce proper queue discipline, and maintain public order with immediate effect.

6. With the above directions, this Writ Petition is disposed of. No costs.

SMA

07-08-2026



To

1. The Principal Secretary
Home Department,
Government of Tamil Nadu
Secretariat, Fort St.George, Chennai - 600009.
2. The Additional Director General of Police
(Prohibition Enforcement),
DGP Office Campus,
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12.TASMAC Shop No.292

Through Its Salesman,
31, Lakshmi Amman Koil Street, Chennai - 600011.

13.TASMAC Shop No.293

Through Its Salesman,
S.R.P. Colony, Peper Mills Road, Chennai - 600082.

14.TASMAC Shop No.378

Through Its Salesman,
52/115, Padavattamman Koil Street, Chennai - 600012.

15.TASMAC Shop No.221

Through Its Salesman,
Meenambal Salai, Chennai - 600118.

16.TASMAC Shop No.216

Through Its Salesman,
317, Melpatti Ponnappan Street, Perambur, Chennai - 600039.

17.TASMAC Shop No.8701

Through Its Salesman,
No.1282, Grand National Trunk Road,
Jawaharlal Nehru Road, (Ring Road),
Madhavaram, Chennai 6000110.

18.TASMAC Shop No.8924

Through Its Salesman,
Madhavaam Redhills Road, Madhavaram, Chennai - 600052.

19.TASMAC Shop No.9150

Through Its Salesman,
G.N.T. Road, Service Road,
(Near Ambedkar Nagar / Athur Bridge)
Karanodai, Chozhavaram, Chennai 600067.



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20. TASMACH Shop No.8727
Through Its Salesman,
1/56 P.H.Road, (Next Sri Balaji Electricals),
Vanagaram Chennai 95.
21. TASMACH Shop No.8913
Through Its Salesman,
263 Siva Prakasam Nagar,
Redhills Road, Surapet, Chennai - 66.
22. TASMACH Shop No.8841
Through Its Salesman,
466 Kamarajar Salai, Manali, Chennai - 600068.
23. TASMACH Shop No.340
Through Its Salesman,
125, East Seeyalam, Canal Street,
Villiwakkam Chennai 600049.
24. TASMACH Shop No.462
Through Its Salesman,
17/3, Jawaharlal Nehru Salai, (100 FT Road),
Koyambedu, Chennai - 600 107.
25. TASMACH Shop No.9174
Through Its Salesman,
105/2, Kamarajar Salai, MMDA Mathur, Chennai 68.
26. TASMACH Shop No.111
Through Its Salesman,
Door No.15 Sunkuram Chetty Street, Chennai 600001.
27. TASMACH Shop No.169
Through Its Salesman,
Door No.77, Wall Tax Road, Chennai - 600003.
28. TASMACH Shop No.387
Through Its Salesman,
81, Perambur Barracks Road, Choolai Chennai 600012.
29. TASMACH Shop No.8938
Through Its Salesman,
8938, Ward D, Block 1,



Servy No.16/10, Nagappa Estate,
Kathirvedu, Puzhal, Chennai 66.

30. TASMACH Shop No.9159

Through Its Salesman,
MHR Road, (Singam Bar), Vadaparumbakkam, Chennai 60.

31. TASMACH Shop No.441

Through Its Salesman,
Shop No.6, Alsa Mall, Red Cross Rd, Egmore, Chennai 600008.

32. TASMACH Shop No.177

Through Its Salesman,
No.7/4, SRP Koil Street, Peravallur, (Agaram), Chennai - 600082.

33. TASMACH Shop No.8835

Through Its Salesman,
Survey No.31/81, Thandalkalani Kiramam,
Swamiyar Maddam, Redhills, Chennai -52.

34. TASMACH Shop No.8858

Through Its Salesman,
Ponneri High Road, Katapakkam, Chennai - 600103.

35. TASMACH Shop No.8806

Through Its Salesman,
No.3/405, Apollo Armstrong Nagar, Chinna Mathur, Manali, Chennai 68.

36. TASMACH Shop No.8833

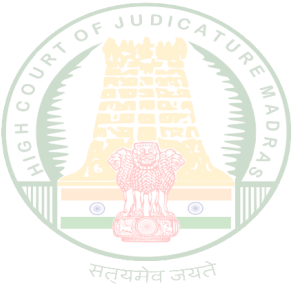
Through Its Salesman,
Madhavaram High Road, (Opp Central Bank of India)
Moolakadi, Chennai 600060.

37. TASMACH Shop No.8798

Through Its Salesman,
Somji Bai Nagar, Puzhal Service Road,
Kallikuppam Ambattur Chennai - 53.

38. The Public Prosecutor,

Madras High Court.



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G.K.ILANTHIRAIYAN, J.

SMA

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07-08-2026